



2026:AHC:31518

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2907 of 2026

Pramod Shanker Pandey

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vijay Tripathi
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Revision No.148/B, Computer Case No.C-2011150000254 under Section 219 of U.P. Land Revenue Act, 1901 is pending consideration before the Additional Commissioner (Judicial), Azamgarh Division, Azamgarh since 2012, hence the present writ petition.

2. After hearing counsel for the parties and perusal of record it transpires that for the reasons best known to the revisional court, the revision is pending from last more than 14 years but till date no decision has been taken.

3. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** directing the Additional Commissioner (Judicial), Azamgarh Division, Azamgarh before whom the aforesaid revision is pending is directed to decide the same, most expeditiously and positively within a period of **three months** from the date of presentation of certified copy of this order before him, unless there is no legal impediment.

(Prakash Padia,J.)

February 12, 2026

Swati